

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3075
ANSWERED ON:23.12.2003
FAKE NUMBER PLATES ON VEHICLES
KAMAL NATH

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Union Government is aware that a large number of vehicles in the capital are plying with fake number plates;
- (b) if so, whether the Delhi Traffic Police has failed to check plying of vehicles with fake number plates;
- (c) whether Delhi Traffic Police is serving notices repeatedly to innocent vehicle owners and not to the actual defaulters;
- (d) whether the Delhi Traffic Police is recording the exact number of vehicles resulting in challans and fines to the innocent vehicle owners; and
- (e) if so, the facts thereof and corrective measures the Government proposes to take in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK)

(a) & (b): Delhi Traffic Police carry out checks, inter-alia, to detect vehicles plying on the roads of Delhi with fake number plates and take legal action against persons involved in such cases. The details of cases registered, persons arrested and vehicles with fake number plates detected by Delhi Traffic Police during last three years are given below:

Sl.No.	Year	Number of cases registered	Persons arrested	Vehicles with fake number plates detected
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1	2001	11	26	24
2	2002	18	40	23
3	2003	25	58	44

(upto 30th November)

(c) to (e): Personnel of Delhi Traffic Police note down the details of the vehicle involved in traffic violations along with date, place and time of such violations before issuing on the spot challans against the registered owners of the vehicle/drivers. In cases where challans are not issued on the spot, the details of the vehicles/registered owners are verified with the record available in the databank of Delhi Traffic Police before issuing notices to the registered owners of the vehicles. The registered owners of the vehicle are given 15 day's time to contest or make representation against the action as proposed in the notice. In cases where it is found that the owner had not committed any offence, the notice is cancelled/withdrawn. The subordinate staff of Delhi Traffic Police also is briefed from time to time to be careful in recording/checking the details of the vehicles/owners before issuing challans/notices.